

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.109
C.P.(IB)/131(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

HCC Concessions Ltd

V/s

Sadbhav Infrastructure Projects Ltd

.....Applicant

.....Respondent

Order delivered on ..03/08/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Operational Creditor : Mr. Nihar Thakkar, Ld. Adv. for Mr. Salil M Thakore,
Ld. Adv.

For the Corporate Debtor : Mr. Ravi Pahwa, Ld. Adv. a.w. Mr. Yash Tandon,
Ld. Adv.

ORDER

Notice is served. Learned Counsel for the Corporate Debtor appears and seeks some more time to file reply. It is to be filed within seven days, without fail, by giving copy to the other side and other side may file rejoinder within seven days, if any.

Matter stands adjourned to 17.10.2022

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

MADAN B GOSAVI
MEMBER (JUDICIAL)